

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-651(PB)/2019

IN THE MATTER OF:

Sh. Naresh Kumar Dhanja & Anr.

.... Petitioner

v.

M/s. Vardhman Estates & Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 12.06.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Vaibhav Tyagi, Mr. Akash Srivastava, Advs.

For the Respondent(s):-

Mr. Rohit Mehra, Adv.

ORDER

A copy of the complete paper book shall be handed over to learned counsel for the respondent during the course of the day.

Learned counsel for the respondent states that he shall file reply, his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)